

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-07-2024 AT 10:30 AM**

**CP (IB) No. 251/9/HDB/2020
AND
Cont. A(IBC) 4/2023, IA (IBC) 247, 248 & 1367/2024 in
CP (IB) No. 251/9/HDB/2020
u/s. 9 of IBC, 2016**

IN THE MATTER OF:

Mr P Raghava Rao

...Operational Creditor

AND

Anjali WaterFord Hospitality and Infra Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Cont. A (IBC) 4/2023

Learned Counsels Mr.M.Rama Rao & Ms.Mano Ranjani for the Applicant and
Learned Liquidator Mr. Govada Venkata Subba Rao present. **Call on 26.07.2024
for orders.**

IA (IBC) 247/2024

Learned Counsel Ms.Mano Ranjani for the Applicant and Learned Liquidator Mr.
Govada Venkata Subba Rao present. Learned Counsel for the Respondent present

and states that not ready. Adjourned on condition that submission to be made on next hearing, in default opportunity stands closed. Call on 26.07.2024 for hearing.

IA (IBC) 248/2024

Learned Counsel Ms.Mano Ranjani for the Applicant and Learned Liquidator Mr. Govada Venkata Subba Rao present. Learned Counsel for the Respondent present and states that not ready. Adjourned on condition that submission to be made on next hearing, in default opportunity stands closed. Call on 26.07.2024 for hearing.

IA (IBC) 1367/2024

Learned Counsels Mr.M.Rama Rao & Ms.Mano Ranjani for the Applicant and Learned Liquidator Mr. Govada Venkata Subba Rao present.

Final progress report filed. **Final progress report kept in abeyance till IA (IBC) 247 and 248/2024 are decided.** Let the liquidator make a mention about IA (IBC) 1367/2024 immediately after disposal of IA (IBC) 247 and 248/2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)